



विद्युत अपील अधिकरण  
कोर 4, सातवाँ तल, स्कोप बिल्डिंग, लोधी रोड,  
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File No. 22/06/2025-Admn./corrs. with PAO

Dated : 16<sup>th</sup> October, 2025

-421-27/25-327-31/25

**CIRCULAR**

Subject : **Observance of Vigilance Awareness Week 2025 - reg.**

Ministry of Power vide letter 07.10.2025, has forwarded Office Memorandum No. 1/54/2025/IT&CS along with the copy of OM No. C-30019/27/2025-V&S dated 22.09.2025 received from V&S Division referring CVC's Circular regarding Observance of Vigilance Awareness Week 2025.

2. The Central Vigilance Commission vide its Circular No. 04/08/25, adopts several strategies for effective implementation of its mandate to fight corruption. **Observance of 'Vigilance Awareness Week'** remains one of the primary tools of preventive vigilance with the focus on building awareness and re-affirming the commitment of everyone for upholding integrity. The Central Vigilance Commission observes Vigilance Awareness Week every year in the week in which the birthday of Sardar Vallabhbhai Patel falls. **This year, the Commission has decided that Vigilance Awareness Week 2025 would be observed from 27 October 2025 to 2nd November 2025 on the following theme:**

**"सतर्कता: हमारी साझा जिम्मेदारी" "Vigilance: Our Shared Responsibility"**

3. The Commission advises that all organizations may undertake a three-month campaign **from 18th August 2025 to 17th November 2025 on Preventive Vigilance with focus on following areas:**

- i) Disposal of pending complaints
- ii) Disposal of pending cases
- iii) Capacity Building programs
- iv) Asset Management
- v) Digital initiatives

4. All the Officers/Officials/Employees of APTEL are advised to assemble to **take the Integrity Pledge on 27th October, 2025 (Monday) at 4.30 PM at Registry, Ground Floor, APTEL, New Delhi.**

  
( Nidhu Shrivastava )  
Dy. Registrar/IC Admn.

**Copy to :-**

1. All PPS/PS to Hon'ble Chairperson/Members
2. PS to Registrar, APTEL
3. All employees (regular/outsourc)
4. ✓ Consultant/IT(outsource) with a request to uplaod the circular on the Website of APTEL.
5. Notice Board (Core-4, Ground, 1<sup>st</sup> and 7<sup>th</sup> Floor)
6. Guard File

**Copy for information to :-**

1. Ms. Arti C. Srivastava, The AS & Secretary-in-Charge, Central Vigilance Commission.
2. Under Secretary(R&R-II), Ministry of Power, New Delhi
3. The Under Secretary (IT&CS), IT & CS Division, Ministry of Power, Shram Shakti Bhawan, New Delhi - 110001
4. The Under Secretary (T&R), Ministry of Power, Shram Shakti Bhawan, New Delhi - 110001
2. The Under Secretary, Admn.(III) Divison, Ministry of Power, New Delhi ([soadmn3-power@gov.in](mailto:soadmn3-power@gov.in))

### **Integrity Pledge for Organizations**

We believe that corruption has been one of the major obstacles to economic, political and social progress of our country.

We believe that all stakeholders such as Government, citizens and private sector need to work together to eradicate corruption.

We acknowledge our responsibility to lead by example and the need to put in place safeguards, integrity frameworks and code of ethics to ensure that we are not part of any corrupt practice and we tackle instances of corruption with utmost strictness.

We realize that as an Organization, we need to lead from the front in eradicating corruption and in maintaining highest standards of integrity, transparency and good governance in all aspects of our operations.

**We, therefore, pledge that:**

- 1. We shall promote ethical business practices and foster a culture of honesty and integrity;**
- 2. We shall not offer or accept bribes;**
- 3. We commit to good corporate governance based on transparency, accountability and fairness;**
- 4. We shall adhere to relevant laws, rules and compliance mechanisms in the conduct of business;**
- 5. We shall adopt a code of ethics for all our employees;**
- 6. We shall sensitize our employees of laws, regulations, etc. relevant to their work for honest discharge of their duties;**
- 7. We shall provide grievance redressal and Whistle Blower mechanism for reporting grievances and fraudulent activities;**
- 8. We shall protect the rights and interests of stakeholders and the society at large.**